

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for
Special Leave to Appeal (C) No(s). 30067-30068/2013

(Arising out of impugned final judgment and order dated 25/09/2012 in RP No. 186/2011 26/11/2012 in RA No. 191/2012 26/11/2012 in RP No. 186/2011 passed by the National Consumers Disputes Redressal Commission, New Delhi)

PRATAP SINGH YADAV

Petitioner(s)

VERSUS

HUDA & ANR.

Respondent(s)

(with appln. (s) for permission to file additional documents and interim relief and office report) (For Final Disposal)

Date : 29/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Madhurendra Kumar, Adv.
Mr. Prakash Kumar Singh, Adv.

For Respondent(s) Mr. Arun Kumar, Adv.
Mr. Sanjay Kumar Visen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

The respondent-HUDA shall file an affidavit indicating rates of allotment of land in Sector II, Faridabad, for the period of 2015-16 of the plot size of 235 sq. meter.

Needful shall be done within two weeks from today.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER